

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (Special Bench)

Item No.312
140/252/ND/2021

IN THE MATTER OF:

M/s. Manoj Kumar

Vs.

RoC

.... **APPELLANT**

.... **RESPONDENT**

SECTION

U/s 252 Companies Act 2013

Order delivered on 10.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Harshit Agarwal and Ms. Prathibha Bhadoriya
Advocates

For the Respondent :

ORDER

Issue fresh notice to the Respondents. The Applicant is directed to serve a copy of this application to the Respondents by all modes and file proof of service alongwith supporting affidavit within one week. The Respondents are directed to file reply within two weeks.

The Court Officer is directed to issue e-notice to the Respondent for appearance on the next date of hearing.

List the matter on **25.04.2023**.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)